

**GOVERNMENT OF INDIA  
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS**

**LOK SABHA  
UNSTARRED QUESTION NO. 2605  
ANSWERED ON 22<sup>ND</sup> DECEMBER, 2022**

**CENTRAL MOTOR VEHICLE RULES, 1989**

**2605. SHRI MALOOK NAGAR:**

**Will the Minister of ROAD TRANSPORT AND HIGHWAYS**

**सड़क परिवहन और राजमार्ग मंत्री**

**be pleased to state:**

- (a) whether the Government has made necessary amendments in the Central Motor Vehicles Rules, 1989 for mandatory compliance of fuel consumption standards;**
- (b) if so, the details thereof; and**
- (c) if not, the time by which it is likely to be done?**

**ANSWER**

**THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS**

**(SHRI NITIN JAIRAM GADKARI)**

**(a) to (c) Ministry of Power vide notifications S.O 2670(E) dated 16.08.2017, S.O 2540(E) dated 16.07.2019, S.O 3215(E) dated 21.09.2020, S.O1464(E) dated 29.03.2022 and S.O1465(E) dated 29.03.2022, under the Energy Conservation Act, 2001 have prescribed fuel efficiency norms for motor vehicles greater than 3.5 tonnes. Accordingly, this Ministry vide G.S.R. 844(E) dated 22<sup>nd</sup> November, 2022 has amended Rule 115G of Central Motor Vehicle Rules (CMVR) 1989 to include compliance to Fuel Consumption Norms for light, medium and heavy duty motor vehicles of various categories, excluding Tippers, manufactured or imported to India. This is required for the computation of Average Annual fuel consumption. The continued compliance to Fuel Consumption Norms shall be verified as per the procedure of Conformity of Production, outlined in AIS 149. The aim of the notification is to introduce more fuel efficient vehicles. This shall be applicable from 1<sup>st</sup> April 2023.**

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